

Pension accounts linked with Aadhaar

751. SHRI KAPIL SIBAL: Will the PRIME MINISTER be pleased to state:

(a) whether Government maintains data about pensions and if so, the details of pension accounts/pensioners who have been linked with Aadhaar, post demonetisation, till date along with the total number of pension accounts State/UT-wise;

(b) whether it is a fact that 39 per cent of pensioners have not been able to access their pensions because of non linkage of their accounts and PAN with Aadhaar; and

(c) the details of Aadhaar centres that have been set up for the convenience of pensioners?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) The information is being collected and will be placed on the Table of the House.

Appointment of civil servants on professional posts

752. SHRI SAMBHAJI CHHATRAPATI: Will the PRIME MINISTER be pleased to state:

(a) whether Government has any plan not to appoint/deploy civil servants on senior level positions exclusively meant for subject specialists to avoid erosion in the academic standard of specialised institutions;

(b) if so, the details thereof along with the names of departments and posts wherein officers of civil services have been appointed/deployed on positions exclusively meant for subject specialists; and

(c) whether Government has any plan to appoint subject specialists on all such posts to bring in professionalism in the concerned Departments/institutions on an urgent basis?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) Appointment to posts in Government are made on the basis of criteria laid in the Recruitment Rules. The criteria of Educational Qualification and Experience for any post depends on the job requirement. Senior level posts are filled keeping in view the availability as well as suitability of candidates possessing the Educational Qualification and Experience required for the post and endeavour is made to select the most suitable person for the job. However, sometimes under specific circumstances, short term arrangements may have to be made to meet the

exigencies of work and smooth functioning of the organization. It is however ensured that any such arrangement is not continued for long and does not have any adverse impact on the academic standards of the organization.

Adjustment of merit holders against general category candidates

†753. SHRI P. L. PUNIA: Will the PRIME MINISTER be pleased to state:

- (a) whether Government proposes to adjust merit holder candidates of reserved category against general category and if so, the details thereof; and
- (b) whether Government proposes to give the benefit to the deprived ones by making law in this regard and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) As per the instructions applicable to Central Government Posts and Services, the Scheduled Castes/Scheduled Tribes/Other Backward Classes candidates who are selected through Direct Recruitment on the same standard as applied to general candidates shall be adjusted against unreserved vacancies. However, the instructions relating to "Own Merit" in promotion for Scheduled Castes (SCs), Scheduled Tribes (STs) are *subjudice*.

Reservation is provided to Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs) through executive instructions issued from time to time, which have force of law, as held by the 9 Judge Constitutional bench of the Supreme Court in Indira Sawhney case in the year 1992.

Publication of work done by Ministries under RTI

754. SHRI V. VIJAYASAI REDDY: Will the PRIME MINISTER be pleased to state:

- (a) whether the Central Information Commission (CIC) has asked Government in April 2016 to publicise the details of work done by every Ministry and Department;
- (b) if so, whether the instructions were issued to all the Ministries and Departments to publish such monthly reports;
- (c) if so, the progress thereof along with the Ministries and Departments which are following it;
- (d) whether Government has any monitoring mechanism in place to check its progress; and

†Original notice of the question was received in Hindi.